CONCEPT NOTE ON MECHANISM FOR FRAMING, CONSULTATION AND ISSUING OF REGULATIONS (On the Model proposed by FSLRC)

Consequent upon the Insurance Laws (Amendment) Ordinance 2014, there is a need for IRDA to issue or amend several regulations, the details of which have been brought out in the Chairman's mail dated 14.1.2015. Issue of regulations, department which is entrusted with the responsibility and time line within which the Draft of Regulation must be ready have all been indicated therein.

2. In order to ensure that there is a uniform consultation process in line with FSLRC to be adhered to while making / amending regulations and proposing rules, Chairman has directed Legal Department to provide a note so that the same could be adopted uniformly. This note is therefore prepared and put up focusing on the consultation process to be adopted uniformly across the Departments in IRDA.

3. Non-Legislative Recommendations of the Financial Sector Legislative Reforms Commission (FSLRC) contain the procedure for Framing of Regulations by all Regulators. The procedure involves approval of Board before initiating process of framing / amending regulations, at the draft stage and finally before issue of the Regulations. FSLRC also recommended of the consultation finalization integration process in the of regulations/amendments thereto.

4. Adopting the approach as above, considering the large number of regulations proposed to be issued now, an in-principle approval of the Authority for framing / amending the regulations indicated in Chairman's note dated 14.1.2015 can be obtained through an Agenda item in this regard in the next meeting of the Authority. In future, for any issue of regulations/amendments, the Department concerned should place an Agenda Note for approval of Authority in its next meeting or by circulation or

in the event of emergency, the Chairman could approve going ahead with framing regulations and inform the Authority in its subsequent meeting. The Agenda Note in all cases should necessarily give the background and need for the regulations/amendments.

5. As part of implementation of FSLRC Recommendations Legal Department had prepared the process of Framing Regulations and a Circular has been issued on 10.02.2015. The Indian Financial Code under Sec.59 provides for procedure for Emergency Regulation making. Accordingly, the process of Emergency Regulation Making has been incorporated in the revised concept note enclosed circular on Mechanism for Framing, Consultation and Issuing of Regulations. The present circular supersedes the earlier note issued vide. Circular dated 10.02.2015.

6. The respective Departments may draw up the respective Regulations within the time lines indicated by Chairman.

7. The process of consultation, both internal and external, and the steps for issue of Final Regulations is discussed hereunder:

SI. No.	Details	Timelines
I.	CONSULTATION WITHIN IRDAI	
	 DRAFT REGULATIONS FOR CONSULTATION Once the Regulations are framed, they are taken up for consultation within IRDAI. The draft document to be placed on the intranet for internal consultations should contain the following:	
	be achieved through the	

 suppose c) Name commend Standar can be constant e) Time for The document for placing on 2. PLACING Constant IT Dep Intranet An autoristicate of sit ot th se sp time 	clarification of the chairman, Members and the all HODs d in the Note 14/01/2015 informing them placing the Draft Regulations on Intranet e taining comments from the members of e Department nding consolidated comments in the ecified format to the person named in the posure draft the frame within which comments have to sent.
COMMENTS TI • On red	

4.	 should obtain comments from the staff. HODs to consolidate the comments for the Department The consolidated comments to be forwarded to the Department preparing the Regulations. EXAMINATION OF COMMENTS Department dealing with regulations to collect and collate the comments received from other Departments Give responses to the comments about need for implementation / rejection of suggestions 	be One week
5. Of	 DISCUSSION ABOUT REGULATIONS AND DECISION N COMMENTS Department concerned should make a presentation to the Senior Management (Chairman, Members, Sr JDs, JDs and select officials from the concerned department) covering Draft regulations with rationale and background Clause-wise discussion of regulation, suggestions received and their view on acceptance or rejection of the suggestion Chairman and in his absence Member concerned to decide upon the final provision The decisions on changes should be minuted and placed on record. 	At the earliest but preferabl y within a week
In Re	FINALIZING REGULATIONS corporating the changes approved, Final Draft egulations will be prepared and got vetted by Legal epartment for language and inconsistencies, if any.	3 days to One week
	EXTERNAL CONSULTATIONS	
Th th Or	OARD APPROVAL OF DRAFT OF REGULATIONS ne Exposure Draft of the Regulations is placed before ne Board for approval before seeking public comments n approval by Board, the draft will be placed in public omain for comments.	Meeting of the Authority

III.	PUBLIC CONSULTATION	
	1. EXPOSURE DRAFT FOR CONSULTATION The exposure draft with all the requirements indicated in I (1)(a) to (d) should be placed on the website. The time for public comments should be indicated as 21 days	
	2. PLACING ON THE INTERNET The exposure draft should be placed on the IRDAI website (<u>www.irda.gov.in</u>) as well as Consumer education website (<u>www.policyholder.gov.in</u>)	21 days (For stakeholde rs to respond)
	 3. FORWARDING TO OTHER STAKEHOLDERS The exposure draft should be forwarded to the following advising them to place the exposure draft on their website for comments from public Life Insurance Council General Insurance Council Academic Institutions in insurance – III, IIRM, NIA The exposure draft should also be forwarded to CEOs and GROs of Insurers – Life and Non-life This will enable structured inputs from the members which can be factored in for consideration. Draft PPHI Regulations have been placed on Councils' websites and structured comments have been received from several companies. 	
	 4. INSURANCE ADVISORY COMMITTEE The exposure draft and the summary of responses / suggestions to be presented before the IAC. Suggestions received therein are to be minuted. 	At the earliest
	 5. EXAMINATION OF COMMENTS BY DEPARTMENT Department dealing with regulations to collect and collate the comments received from the public and also the comments received during the discussions in the IAC Meeting. The public comments and comments of IAC should be listed out with comments of the Department on 	One week

	the suggestions and proposal relating to acceptance / rejection of the suggestions made with reasons.	
	6. DISCUSSION ABOUT REGULATIONS AND DECISION ON COMMENTS	At the earliest
	 Make a presentation to the Senior Management (Chairman, Members, Sr JDs, JDs and select officials from the concerned department) 	earnest
	 Clause-wise discussion of regulation, suggestions received and their view on acceptance or rejection of the suggestion Chairman and in his absence Member concerned to decide upon the final provision 	
	 The decisions on changes should be minuted and placed on record. The listing of public comments / suggestions which are accepted and rejected along with reasons should be placed on the public domain when the Final regulations are issued 	
	7. PREPARING FINAL DRAFT OF REGULATIONS Incorporating the changes approved, Final Draft of Regulations will be prepared (and got vetted by Legal Department, if major changes are made).	
V.	BOARD APPROVAL OF FINAL DRAFT OF REGULATIONS:	Meeting of the
	The Final Draft of Regulations should be placed for approval of the Board Agenda should indicate • Changes during the course of consultations	Authority
	 Changes carried out and rationale 	

VI.	ISSUE OF REGULATIONS:	Within
	The Regulations will be notified and published in the official gazette. The Regulations will be placed on the website of IRDAI. Responses of IRDA on the public comments received should also be placed on the website simultaneously. A copy of the Regulations will be forwarded to DFS for placing before the Parliament for the required period of 30 days.	two weeks of the Approval of Authority
VII.	EMERGENCY REGULATION MAKING:	
	 1. The following requirements must be complied with for framing regulations in an emergency where the entire internal and external consultation cannot be made: a) A background note of the regulations indicating the following. The relevant sections of the Act exercising powers under which the regulation is issued The brief description of the content of the Regulations In case of fresh regulations The purpose which is intended to be achieved through the regulations Previous circulars / instructions / guidelines in the matter, if any and consolidation thereof in the present regulation. In case of amending regulations The provisions intended to be amended Key changes made Rationale for changes made b) The emergency for resorting to framing regulations in a manner different from usual process c) Draft Regulations in the exact format in which it is 	
	supposed to be notified d) The draft may be circulated to Chairman, Members and senior officers of the IRDAI	

,	may be circulated to IAC member requesting their comments ways.	
f) Presentation Chairman, the common be made w g) Vetting of h) Notification	on on the regulations in a mo Members and Senior Officers d ents received from members of vithin 2 days (as in I.5) the Regulations by Legal Depart n of the regulations with a Press background	liscussing IAC may ment
-	made under this Section will ceas nundred and eighty days from the ion is notified	

(Note - Cost Analysis of Regulations (quantitatively) as per Chapter IV of FSLRC – Non-legislative Recommendations handbook, has not been included in the procedure as that requires further understanding. However, the purpose & rationale of the draft regulation would cover this area qualitatively.)

Index for regulation framing

SI. No.	Details	Timeline
I.	Framing of draft of the Regulations	As indicated in Chairman's mail dated 14.1.2015
II.	Consultation within IRDAI	3 to 4 weeks
III.	Board approval of exposure of draft Regulations	Meeting of the Authority
IV.	Public Consultation Process	5 weeks
V.	Broad Approval of draft Regulations	Meeting of the Authority
VI.	Issue of Regulations	Within two weeks of Approval of the Authority
VII	EMERGENCY REGULATION MAKING	Depending on Urgency

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